

ITEM NO.803

COURT NO.14

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C) No(s). 19223/2024

[Arising out of impugned final judgment and order dated 24-11-2023 in LPA No. 572/2023 passed by the High Court of Jharkhand at Ranchi]

THE STATE OF JHARKHAND & ORS.

Petitioner(s)

VERSUS

RUKMA KESH MISHRA

Respondent(s)

Date : 28-02-2025 This petition was mentioned today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) : Ms. Tulika Mukherjee, AOR

For Respondent(s) : Dr. Sunil Kumar Agarwal, AOR

UPON mentioning the Court made the following  
O R D E R

Not to be deleted from the date already notified i.e. 3<sup>th</sup> March, 2025.

(JATINDER KAUR)  
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)